

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015  
CA No. 24/2017 & 25/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)





ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.

M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mr. Ashish Kamat	- Counsel ilb. Crawford Bayley	
2	Pradeep Mane	Advocate ilb. & Co. for Crawford Bayley & Co. for Petitioners.	
3	Senior Counsel Mr. J. P. Sen Counsel Ms. Sneha Phere Add Mr. Vishesh Malviya	Advocate for Respondent No. 5 ilb m/s Federal and Rachmika	
4	S. V. Mehta	Advocate for Resp Nos 1 to 4 & 6 ilb. Malvi Ranchoddas & Co.	

ORDER

TCP No.21/397-398/CLB/MB/MAH/2015

1. The Learned Counsel of both the sides are present and informed that the Reply to both the Applications have been exchanged, however, the Rejoinder and other Affidavits are yet to be filed, seeking time. Time is granted, directed to file on or before 20.03.2017.
2. Next date of hearing adjourned to **29.03.2017**. Duly communicated in both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

28<sup>th</sup> February, 2017.